

ORDER DATED 12-07-2002.

Mr. Padhi, learned counsel for the Applicant states that the Applicant has filed this case seeking an employment on compassionate ground and that, during the pendency of this Original Application, the Applicant has already been given appointment on compassionate ground though at a far of place. It is the case of Mr. Padhi, Advocate for the Applicant, that the Applicant, having accepted such an employment at a far of place, is in difficulty; for which he prays that a direction be issued to the Respondents to consider the grievance of the Applicant for providing an employment at nearby place. It is for the Applicant to make a representation to her authority for redressal of her grievances and, I am sure, if she makes a representation disclosing her difficulties; her authorities/Respondents shall give due consideration to her grievances, as due and admissible under the Rules.

With the aforesaid observations, this Original Application is disposed of.

Send copies of this order to the parties and free copies of this order be given to Mr. Padhi, Advocate for the Applicant and Mr. A.K. Bose, learned SSC appearing for the Respondents.

Manoranjan Mohanty
(MANORANJAN MOHANTY)
(Member (JUDICIAL)) 12/07/2002

Copy of order dt. 12/7/02
issued to all the resp'ts.
by evolutionary posts. The
same copy of order
issued to the counsel for
both side.

Pratik
12/7/02
S.O.

12/7/02